

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:779

ANSWERED ON:24.02.2006

ADDITIONAL EXCISE DUTY

Pallani Shamy Shri K.C .;Sharma Shri Madan Lal

Will the Minister of FINANCE be pleased to state:

- (a) whether during the period of Tenth Finance Commission and Eleventh Finance Commission, Government of India collected Additional Excise Duty (AED) from various states on Sugar, Textile and Tobacco;
- (b) if so, the details of AED collected by the Government during the above period; State-wise and item-wise;
- (c) whether a part/share thereof has been paid to the respective State Government;
- (d) if so, the details of the amount paid to the State Governments, State-wise and item-wise; and
- (e) the ratio with which this amount was paid to the State Government?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S.PALANIMANICKAM)

(a) Yes. Sir.

(b) Total Revenue collected from `Additional Excise duty in lieu of Sales Tax` during the period 1995-96 to 2004-05 is furnished as below:

Additional Duties of Excise in lieu of Sales Tax (ADEST)

(i) During Tenth Finance Commission:

Sl.No. Head Revenue collected through ADEST (in Rs. crore)
1995-96 1996-97 1997-98 1998-99 1999-00

1. Sugar	392	433	432	445	456
2. Tobacco	1233	1379	1544	1714	1731
3. Textile	1292	1478	833	801	712
Total	2917	3290	2809	2960	2899

(ii) During Eleventh Finance Commission:

Sl.No. Head Revenue collected through ADEST (in Rs. crore)
2000-01 2001-02 2002-03 2003-04 2004-05#

1. Sugar	508	541	549	600	618
2. Tobacco	1716	1806	1757	1806	1987
3. Textile	732	613	305	109	33
Total	2956	2960	2611	2515	2638

#Provisional.

(c),(d)&(e) State-wise distribution of net proceeds of union taxes and duties is done on the basis of recommendation of the Finance Commission from a common divisible pool. Hence, linking collection of a particular tax such as AED to devolution to any state is not possible. Additional Duties of Excise in lieu of Sales Tax (ADEST)